
(2019) 04 DEL CK 0006
In the Delhi High Court
Case No : Bail Application No. 2160 Of 2018

Shantnu Rai

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 01-04-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 341
Protection Of Children From Sexual Offences Act, 2012 — Section 8

Citation : (2019) 04 DEL CK 0006

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Vinay Kumar Sharma, Hirein Sharma, Sudhir Kumar Sharma

Final Decision : Disposed Off

Judgement

Sanjeev Sachdeva, J

1. Petitioner seeks anticipatory bail in F.I.R No.391/2018, under Sections 323/341/34 IPC & 8 of POCSO Act, P.S.Dabri.
2. Petitioner was granted interim protection by order dated 26.09.2018 subject to joining investigation. Learned APP submits that investigation is complete, charge sheet has already been filed.
3. Learned counsel for the petitioner submits that petitioner shall approach the Trial Court for consideration of his regular bail.
4. In view of the fact that charge sheet has been filed, petitioner is permitted to approach the Trial Court for grant of regular bail. Subject to petitioner filing an application with the Trial Court within one week from today, the interim protection granted to the petitioner by order dated 26.09.2018 shall continue till the disposal of the application filed by the petitioner before the Trial Court for grant of bail.
5. It is clarified that the Trial Court shall consider the bail application on its own

merits without being influenced by any order passed by this Court in these proceedings.

6. Petition is disposed of with the aforesaid directions.

7. Order Dasti under signatures of the Court Master.